

practically be non-contributory because no gratuity is payable to Defence Service personnel in addition to their service pension. In cases where the minimum pension admissible at present is lower than Rs. 25 it will also be raised to this minimum.

3. The annual funded cost of the scheme ultimately in about 25 years is estimated to be Rs. 12.15 crores per annum on the Civil side and Rs. 5 crores per annum on the Defence side. The scheme will be brought into force from 1st January, 1964 and will provide a measure of security to wives and minor children of Central Government Employees.

12.32 hrs.

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):

With your permission, Sir, I rise to announce that Government Business in this House during the week commencing Monday the 16th December, 1963 will consist of:—

1. Consideration of any item of Government business carried over from today's Order Paper.
2. Consideration and passing of—
The Banking Laws (Miscellaneous Provisions) Bill, 1963.
The Delhi Development (Amendment) Bill, 1963.
3. Discussion to be raised under Rule 193 by Shri Prakash Vir Shastri and others on steps taken to root out corruption in administration.
4. Discussion on the Report of the University Grants Commission for the year 1961-62, on a motion to be moved by the Minister of Education.

Sir, I also propose that in order to complete the business just announced by me, the House may agree to sit on Saturday, the 21st of December, 1963.

Shri Surendranath Dwivedy (Kendrapara): Sir, about discussion on steps to root out corruption, it is a non-official motion. May I request the Government to make it an official motion, so that one full day, i.e. 5 hours, may be available for its discussion?

Mr. Speaker: Has any time been allotted for all these items?

Shri Satya Narayan Sinha: For the other items time has been allotted. But because this is a No-Day-Yet-Named Motion, the time is 2½ hours. But it is always open to the Chair to extend the time.

Mr. Speaker: We will see when it comes up.

श्री रामसेवक यादव (बाराबंकी) : मेरा निवेदन यह है कि जो अगले सप्ताह की कार्रवाई का विवरण अभी मंत्री महोदय ने रखा है, उस में उन्होंने जो यह कहा है कि हम शनिवार को भी बैठें क्योंकि काम ज्यादा है, तो गिछड़ा वर्ग आयोग का जो प्रतिवेदन है, उस को भी उस में उन्होंने स्पष्ट नहीं दिया है। उस के बारे में उन्होंने कहा था कि चूंकि समय नहीं है, इस वास्ते उस पर बहस नहीं हो सकती है। मैं कहना चाहता हूँ कि अगर शनिवार तक बैठ कर भी इस प्रतिवेदन को नहीं लिया जा सकता है तो हम एक दो दिन और बैठ जायें और इस प्रतिवेदन को भी ले लें ताकि आगे जो बजट सेशन आने वाला है, उस के लिए इस तरह का जो काम है, यह बाकी न रहे और यह सारा काम इसी सत्र में पूरा हो जाय। यदि यह सम्भव नहीं है तो शनिवार को बैठने का मतलब यह है कि कुछ लोगों ने जो अपना प्रोग्राम बना रखा है, उस में बाधा पड़ेगी। मैं समझता हूँ कि अच्छा हो यदि हम फरवरी में पहले बैठ जायें और जो काम बच गया है उस को शुरू में ले लें।

अध्यक्ष महोदय : फरवरी में पहले बैठें, ऐसा स्थल किया जा रहा है।